

SPM & ND

Mr. R. Rajasekharan Pillai for the applicant
 Mr. Ajit Narayanan for the respondents.

Heard learned counsel for both the parties.

Admit. Issue notice to the respondents to file counter affidavit within 5 weeks with copy to the learned counsel for the applicant who may file rejoinder if any within 2 weeks thereafter with copy to the learned counsel for the respondents. List before DR for completion of pleadings on 10.8.90.

In so far as interim relief prayed for, list for direction on 25.6.90.

by Smt

22.6.90

25.6.90

MYP & AVH

Mr R Rajasekharan Pillai for the applicant.
 Mr Ajit Narayan, ACGSC for the respondents.

Heard counsel on either side.

In regard to the question of interim relief, the learned counsel for the respondents submits that as ~~the~~ incumbent in the post of Deputy Collectors who has the authority to finalise the seniority list has been transferred and no substitute posted, It would take some time for finalising the seniority list and before the seniority list is finalised, the applicant cannot be considered for deputation to the Air Customs Pool. We are not interested much with the submissions made by the respondents because if the Deputy Collector is transferred and no other person is posted in his place, some other person must be holding ~~as the year~~ ^{charge} of that post. In that event, we are satisfied that the interest of justice would be met if the applicant is sufficiently senior and ~~as per~~ he should be considered for deputation to the Air Customs Pool on a provisional basis within a week from the date of issue of this order.

other
It is made clear that if the provisional list is finalised and if the applicant is not found to be senior and suitable, the respondents are at liberty to ~~not~~ pass appropriate orders accordingly.

Copy of this order may be handed over to the counsel on either side.

Yours
25.6.90

9.7.90
posted to 9.7.90
as per order in O.A.
177/90, at. O.A. 2/90
b.

9.7.90

SPM 2 AM 14

Mr. R. Rajasekharan Pillai
Mr. Vinivaji for Res. (proxy)

List for final hearing on
16.7.90 along with O.A. 177/90.

2/52/1

9.7.90

NVK & ND

R. Rajasekharan Pillai for the applicant
V. Ajith Narayanan ACGSC for respondents by proxy
M.P. 497/90

The M.P. has been filed by one Mr. J. V. Kamalasanan represented by Advocate Mr. Babu Thomas for impleading himself in this O.A.

When this O.A. came for final hearing Shri R. Rajasekharan Pillai submitted on behalf of the applicant in this case that he has no grievance that is now subsisting. In view of this statement, the O.A. is dismissed as infructuous, and the M.P. 497/90 also stands dismissed.

16/7/90

16.7.90

CCG